[14 July, 2004]

## **RAJYA SABHA**

of all the cases related to the Ayodhya dispute pending before the different courts specially before the Supreme Court of India, for long?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SRIPRAKASH JAISWAL): (a) to (c) Four title suits relating to the Ram Janam Bhoom-Babri Masjid Dispute at Ayodhya are pending before the Lucknow Bench of Allahabad High Court. Government of India is not a party to any of these suits. However, Government of India filed an application before the Lucknow Bench of Allahabad High Court in March, 2002 for the speedy disposal of these cases. The court accepted the request of the Government of India and as per courts order dated 20.3.2002, day to day hearing in the title suits has started from 1.4.2002.

The Government is of the view that the Ayodhya dispute can be resolved either through mutual agreement among all the parties concerned which must in turn receive legal sanction or through a verdict of the judiciary. Government will facilitate all attempts to find an amicable resolution of the dispute.

## **Border crimes**

- 342. SHRI MATILAL SARKAR: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the State-wise number of incidents termed as border crimes in the years 2002-03 and 2003-04;
  - (b) the number of casualties in such incidents; and
  - (c) the steps taken by Central Government to prevent such crimes?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO GAVIT): (a) and (b) Statistics of border crimes has not been segregated and maintained separately at the Central level.

(c) 'Police' and 'Public Order' are State-subjects as per the Seventh Schedule to the Constitution of India. The detection, registration, investigation and prevention of crimes, including those which have taken place in the border areas, is primarily the responsibility of the State Governments. However, the Ministry of Home Affairs have issued guidelines to the State Governments, from time to time to give more focused attention to improving the administration of the criminal justice system.